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NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD

IA 270/2017 With Co. Appeal No. 13/252(3)/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.09.2017**

Name of the Company: Prafulkunverba Kiritsingh Gohil  
V/s.  
H K Dave Ltd.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	MINI M. NAIR	Advocate	Applicant.	
2.				

**ORDER**

Learned Advocate Ms. Mini Nair present for Original Appellant. None present for Original Respondent.

Affidavit filed along with copy of Gazette.

Appellant filed application to order substitution of service to the Respondent no. 1 on the ground that notice sent to Respondent no. 1 returned unserved "as left".

Hence, application IA 270/2017 is allowed.

Appellant shall publish notice in paper "Indian Express" English Daily, Ahmedabad Edition and "Sandesh" Gujarati Daily, Ahmedabad Edition informing that appellant moved this Tribunal for restoration of M/s H K Dave Ltd and the date of hearing is 24.10.2017.

Appellant is directed to inform date of hearing to ROC and shall file proof of service.

List the matter on 24.10.2017.

  
BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

Dated this the 12th day of September, 2017.